Rajasthan High Court, Jodhpur

:: Notice ::

Date - 11.03.2025

It is NOTIFIED to all concerned that Hon'ble AI Assisted Legal Translation Advisory Committee invites applications from regular legal practitioners/lawyers who are interested in undertaking the translation of judgments of Hon'ble Supreme Court of India in Hindi language. Interested candidates may apply within fifteen days from the date of publication of notice.

The Detailed application format is uploaded on the official website of Rajasthan High Court, Jodhpur and published at the conspicuous place of the Bar Room and High Court. Candidates are advised to visit the official website of RHC, Jodhpur regularly.

REGISTRAR (ADMN.)

No. RHC/OSD/2025/ 36

Date - 11.03.2025

Copy forwarded to the following for information:-

- 1. Registrar-cum-Principal Secretary to Hon'ble the Chief Justice
- 2. P.S. to Hon'ble Mr. Justice Farjand Ali
- 3. P.S. to Hon'ble Ms. Justice Rekha Borana
- 4. P.S. to Hon'ble Mr. Justice Yogendra Kumar Purohit

REGISTRAR (ADMN.)

Copy also forwarded to the following for information & necessary action:-

- 1. P.A. to Registrar General, Rajasthan High Court, Jodhpur
- 2. Registrar (Admn./Rules/Class./Vigilance/Judl.), Rajasthan High Court, Jodhpur/Bench Jaipur.
- 3. Registrar cum CPC, Rajasthan High Court for uploading on the official website of Rajasthan High Court, Jodhpur
- 4. OSD (F&I), Rajasthan High Court, Jodhpur
- 5. Dy. Registrar (Conf.)/(Admn.), Rajasthan High Court, Jodhpur
- 6. Court Officer, Rajasthan High Court, Jodhpur / Jaipur for publishing at the conspicuous place of the Bar Room and High Court of Rajasthan.
- 7. DIO, NIC, Jodhpur
- 8. Concerned Sections of Rajasthan High Court, Jodhpur

REGISTRAR (ADMN.)

RAJASTHAN HIGH COURT, JODHPUR

ANNEXURE-B

APPLICATION FOR THE WORK OF TRANSLATOR

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Name				
Father's Nam	ne	 		
Mother's Nan	me			
Date of Birth			****	
Gender				
Bar Enrolme	nt Number			
Aadhar No.				
e-Mail Addre	ess			
Mobile No.				
Home Town				
Present Resid	lential			
Address				
Educational Qu	alification			
Class	University / Board	Year		Percentage
1400	omivisity / Bould	1 001		1 01 00mmgv

Computer Skills (If Any)

Profession / Employment Details & Work Experience

STANDARD OPERATING PROCEDURE (SOP) FOR PROJECT OF TRANSLATING/VETTING OF e-SCR JUDGMENTS FROM ENGLISH TO HINDI BY JUDICIAL OFFICERS/ LAWYERS/ TRANSLATORS

Translating legal content contained in the Supreme Court Judgments requires a deep understanding- not only of law, legal terminology and principles; but also, high degree of proficiency in both Hindi and English.

For smooth implementation of the translation project, a Standard Operating Procedure (SOP) within the context may be necessary and crucial. A Standard Operating Procedure (SOP) will serve to ensure uniformity, efficiency, and quality in the translation work and ensure a standardized and systematic approach to translating original English e-SCR Judgments (i.e., Supreme Court Judgments as published in SCR/ e-SCR along with head notes and other details) from English to Hindi. Accordingly, a Standard Operating Procedure (SOP) is prepared as under:

1. PROCESS AND PROCEDURE

- **1.1. Document transmission:** The original English Electronic Supreme Court Reports (e-SCR) Judgments in PDF format along with their Artificial Intelligence (AI) generated Hindi translations shall be electronically provided via email to the Judicial Officers/ Lawyers/ Translators concerned by the Secretary, AI Committee of the concerned High Court.
- **1.2. Scrutiny and Translation**: The Judicial Officers/ Lawyers/ Translators shall scrutinize/ verify the Artificial Intelligence (AI) generated Hindi translations and cross-check it with the original English Electronic Supreme Court Reports (e-SCR) Judgments and suitably correct/ modify and finalize them while adhering to the provided guidelines.

1.3. Document Return and final Submission: The Judicial Officers/ Lawyers/ Translators, shall return/ submit the finally translated Hindi e-SCR Judgments to the Secretary, AI Committee of the High Court electronically via email in both Docx as well as PDF format, labeling each such document with the citation of the original English e-SCR Judgment (for easy reference) and the Secretary, AI Committee of the High Court shall, in turn, forward the same to the Supreme Court of India, with a cover letter/cover note mentioning details of all the translated Judgments in the following format:

Format1

NAME OF THE HIGH COURT:	
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	S.No.	Name of	Citation of	Cause	Case	Date of	No.of
		the	the	Title	No.	Judgment	pages
		Judicial	original				(of original
		Officer/	English				English
		Lawyer/	e-SCR				e-SCR
		Translator	Judgment				Judgment)
							translated
	1						
ŀ	2						

- 1.4. Signing the Translation and final Submission: The Judicial Officers/Lawyers/ Translators are required to electronically sign or type his name in short in small font, below the last line of the last page of the translated Hindi e-SCR Judgment.
- **1.5. Official use:** The final translated e-SCR Judgments in Hindi as received from the Judicial Officers/ Lawyers/ Translators through the High Court will be considered ready for official use by the Supreme Court of India, without any further cross-verification.

1.6. Document Archiving and storage: The Translation Cell of the Supreme Court in co-ordination with the Computer Cell shall maintain records of all translated documents for reference and record-keeping purposes.

2. CONSISTENCY AND FORMATTING GUIDELINES:

Since all translations will be accessible through the same e-SCR portal, there is a need to maintain consistency.

- **2.1.** A pre-determined font name and size (Font name: Unicode-Mangal and font size: 12);
- **2.2.** Guidelines for page layout that the translation team must use (All the margins can be taken as 1 inch);
- **2.3.** Formatting of the translated work/ text should precisely match the master copy (i.e., the original English e-SCR Judgment in PDF format) including but not limited to: Title formatting; Headings and sub headings, Para numberings and bold and italics formatting, as applicable.

However, <u>placitum (small alphabetical characters along the margins of the page)</u> as well as <u>placitum based cross-reference</u> and also the <u>folio on the top (cause title etc.)</u>, contained in the original English eSCR, is not required in the Hindi translation and are to be omitted.

Likewise, all <u>footnotes in the</u> original English eSCR Judgment may be <u>cumulatively placed as a bunch on the last page</u> of the Hindi translation, in <u>the form of end notes</u> albeit, in seriatim as per the serial number mentioned in the original English e-SCR Judgment.

3. GUIDELINES FOR TRANSLATION OF CONTENT:

To ensure accuracy and coherence in the content, some guidelines that may be followed are as under:

- **3.1.** The context of the Judgment should be thoroughly understood since legal language can be complex and accurate translation depends on grasping the nuances of the legal concepts being discussed. The translated content should be accurate, meaningful, and as per the original English e-SCR Judgment.
- **3.2.** Consistency has to be maintained in translation throughout the Judgment. The same legal terms should be translated the same way each time they appear.
- **3.3.** Legal terms often have specific meanings that need to be preserved in the translated version and, therefore, the translated content in Hindi should be clear and in easy-to-understand Hindi while maintaining the legal integrity of the content.
- **3.4.** Grammar and Syntax of both Hindi and English has to be taken into account.
- **3.5.** Legal concepts may require re-arranging sentences or structures to convey the intended meaning, reasoning and arguments presented in the Judgment accurately.
- **3.6.** Not all legal terms in English have direct equivalents in Hindi. Instead of literal translation, the focus should be on conveying the intended legal concept accurately.
- **3.7.** Legal language can also vary based on jurisdiction and context. Any cultural or regional differences that might affect the interpretation of legal terms and concepts in Hindi has to be also considered.
- **3.8.** Legal maxims often carry intricate meanings, so it's important to interpret and translate them accurately in specific legal contexts.

4. QUALITY ASSURANCE AND ACCOUNTABILITY:

The Judicial Officers/ Lawyers/ Translators concerned undertaking the translation work, would be accountable, through a set of expectations, such as:

- **4.1.** The Judicial Officers/ Lawyers/ Translators will be accountable for the accuracy and quality of the translations and may be required to <u>re-supply/ re-work</u> the translation if it is found inadequate, at any stage, for any reason, including any <u>inadequacy</u> in the content of the translated work or in case of any difficulty relating to receipt of the translated copy or opening of the document etc.
- **4.2.** The Judicial Officers/Lawyers/Translators, apart from keeping in mind the guidelines as mentioned above, are expected to have diligently reviewed/ proof-read the translated content to maintain high translation quality. Quality assurance includes proof reading, grammar checks, and verification of legal terminology.

5. TIMELY DELIVERY:

Timely delivery of the translated work is crucial. The Judicial Officer must adhere to the project's timelines for submitting final and completed Hindi translations.

6. PAYMENT AND PAYMENT SCHEDULE:

Payment towards the translated work shall be made @ Rs.200/- per page of the original English e-SCR Judgment translated. The payment shall be made to the Judicial Officers directly to their respective bank accounts as per the certification of work done by the Registrar/Member Secretary of the AI Assisted Legal Translation Advisory Committee of the respective High Courts each month.

The requisite details may be included in the Certificate (as per the format appended below) for enabling payment by the Supreme Court.

CERTIFICATE

NAME OF THE HIGH	COURT:
THIND OF THE HIGH	

SI.	Name of the	Bank details of	Citation of	Cause	Case No.	Date of	Total Number	Total
No.	Judicial Officer/ Lawyer/ Translator	The Judicial Officer/ Lawyer/ Translator (including A/c No., Name of The Bank, IFSC) and PAN No.	the original English e-SCR Judgment translated	Title		Judgment	Of pages of e- SCR Judgments translated /validated /corrected by the Translator/ Judicial Officer/ Lawyer	amount payable (@ Rs. 200 per page)
1							Lawyo.	
2								
3								

This is to certify that the above information is true and correct. The payment can be made to the Judicial Officer/ Lawyer/ Translator as calculated above.

(Name and Signature of the Member Secretary of the AI Assisted Legal Translation Advisory Committee, High Court of)

Mobile No.:
E-mail: